

(8)

F. No. 13-48/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-48/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to your RTI application No. 10634 dated 02.07.2018, under RTI Act, 2005 the information received from **Asst. Registrar (Excise)**, containing 270 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 270 X 2=540 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

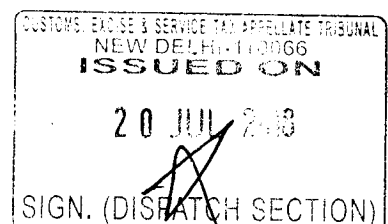
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 18.07.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



Customs Excise and service Tax Appellate Tribunal
West Block No. 2 R.K. Puram, New Delhi-110066



Excise Division Bench

Subject: Reply of RTI No. P/195/10634/18, ID No.13-48/2018 dated 02.07.2018

Information sought by information seeker given as below for said RTI.

Point-(A): The copies of the Court Cause List for the period 01/05/2018 to 29/06/2018 is enclosed. (209 pages).

Point-(b): The copies of the Assistant Registrar's Diary for the period 01/05/2018 to 30/06/2018 is enclosed. (61 pages).

Point-(c): Dated-17/06/2018

TOTAL PAGES: 270

DATE- 18/07/18

COPY To

C.P.I.O.


Assistant Registrar
Excise Division Bench
18-7-18

F. No. 13-48/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

6

CPIO ID No. 13-48/2018

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to your RTI application No. 10634 dated 02.07.2018, under RTI Act, 2005 the information received from **Asst. Registrar (SM Branch)**, containing 178 pages is enclosed herewith for your reference please. Therefore, you are requested to please acknowledge the receipt and deposit Rs. 178 X 2=356 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

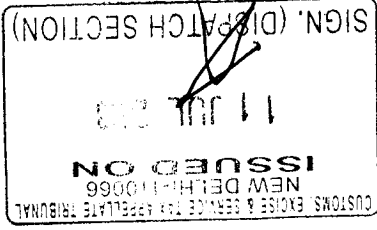
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO


CESTAT, New Delhi
Date: 10.07.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



F.NO.32(33) MISC/RTI-SM/2017
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi.
SM APPEAL BRANCH.

(3)

INFORMATION NOTE

Date : 10/07/2018

Subject: Information sought under RTI Act 2005- RTI
dated 02/07/2018 filed by Sh. R.K. Jain -
reg.

Ref : CPIO ID NO.13-48/CESTAT/CPIO-
ND/VP/2018 dated 04/07/2018.

Please refer to CPIO note dated 04/07/2018 issued under I.D. No.13-48/2018 on the captioned subject. The para wise reply is as under:-

4(A) Please find enclosed photo copies of after court cause lists w.e.f. 04/05/2018 to 30/06/2018 in respect of SM appeal Branch (consisting 115 pages in total) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.

4(B) Please find enclosed herewith the Photo copies of the Assistant Registrar's Diaries w.e.f. 01/05/2018 to 30/06/2018 in respect of SM appeal Branch (consisting 63 pages in total) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.

4(C). The Copies of the Assistant Registrar's diary being supplied to the applicant under the RTI application, were photocopied on 09/07/2018, [(178 pages in total para, 4A,4(B))].

The applicant may be informed accordingly.

10/7/18
10/7/18
(Assistant Registrar)
Single Member Branch

To,

The Assistant Registrar/
CPIO, New Delhi.

Enclosed : As above.

(4)

F. No. 13-48/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-48/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10634 dated 02.07.2018, under RTI Act, 2005 the information received from **DY. Registrar (Customs & ST Branch)** containing 393 pages is enclosed herewith for your reference please. Therefore, you are requested to please acknowledge the receipt and deposit Rs. 393 X 2=786 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

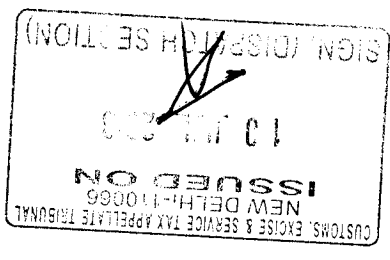
[Signature]
CPIO

CESTAT, New Delhi
Date: 10.07.2018

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

To,

[Signature]



I.D.No.13-48/2018
Dated : 10.07.2018

Subject :- R.T.I. application No.-P-195/10634/2018 dated 02.07.2018 filed by Sh.

R. K.Jain(CPIO ID NO. 13-48/2015 dated 02.07.2015) *and 7/17/18*

Serial no. - RTI/P-195/10634/18/R22327 dt 7/17/18

The information sought by the applicant relating to Customs
Appeal Branch(DB)as under.

- 4(A) Please find enclosed herewith copies of After Court cause list from 01/05/2018 to 30/06/2018 (consisting of pages (1-22&1-32==54) of Customs and 01/05/2018 to 30/06/2018 consisting of pages No. (1—106&1-109=215) of Service Tax.
- 4(B) Please find enclosed herewith copy A.R.'s Dairy of Customs consisting of pages (1-32&1-30=62)) copies of ~~Customs~~ Consisting of pages (1-31&1-31=62) of Service Tax Dairy
- 4 (C) Copy of A.R.'s diary made on 09/07/2018.

CPIO is requested to transmit the same to the applicant urgently.

Deputy Registrar
Customs Branch

Encl: 393 pages.

To,
CPIO,CESTAT,
Delhi

10/07/18
→

F. No. 13-48/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-48/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10634 dated 02.07.2018) received in this office on 02.07.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-47/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 17.07.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.

2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

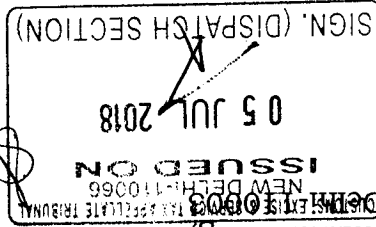
04.7.18 CPIO
CESTAT New Delhi
Date: 03.07.2018

For Compliance to:

1. Dy. Registrar (Customs & ST Branch)
2. Asst. Registrar (SM Branch)
3. Asst. Registrar (Excise Branch)

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New



24/07/18

24/7/18
24/7/18

(2)

